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THE ASSAM GAZET

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EXTRAGRDINARY

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Assaus State Com GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 6th May 1994

No.LGL.117/93/74.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXI OF 1994

(Received the assent of the Governor on 5th May, 1994)

THE ASSAM STATE COMMISSION FOR WOMEN ACT, 1994

AN

to constitute an Assam State Commission for Women and to provide for matters connected therewith or incidental thereto.

Preamble.

Whereas it is expedient to provide for the constitution of a Commission for furthering the fundamental rights guaranted by Articles 14, 15 and 16 of the Constitution of India with respect to women and to give effect to the Directive Frinciples of State Policy and in particular those eashrined in Articles 38, 39, 39A and 42 of the Constitution to improve the status and dignity of women in the society, to investigate into and take or suggest suitable remedial measures against practices derogatory to women, to effectively monitor and implement laws affecting women and to advise Government and all matters related to the improvement and upliftment of status and dignity of women in the society.

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:—

CHAPTER-I

Short title, extent and commencement.

- 1.(1) This Act may be called the Assam State Commission for Wemen Act, 1994.
 - (2) It extends for the whole of Assam
 - (3) It shall come into force on such date as the State Government may, by notification in Official Gazette, appoint.
- 2. In this Act unless the context otherwise requires,-

Definition.

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- (a) "Chairperson" means the Chairperson appointed under this Act and includes the Vice-Chairperson.
- under this Act and includes the Vice-Chairperson;
 (b) "Commission" means the Assam State Commission for women constituted under Section 3 of this Act;
- (c) "Constitution" means the Constitution of India;
 (d) "Member" means a Member of the Commission and includes the Member-Secretary;
- (e) "Prescribed" means prescribed by roles made under this Act.

CHAPTER-II

THE ASSAM STATE COMMISSION FOR WOMEN

of the Assam State Comimission for Women.

- Constitution 3. (1) The State Government shall, by notification in the Official Gazette, constitute a Commission to be known as the Assam State Commission for Women.
 - (2) The Commission shall consist of the following ;-
 - (a) The Chairperson;
- (b) The Vice-Chairperson;

to be nominated by the State Government.

- (3) Seven Members to be appointed by the State Govern-ment of whom atleast one shall belong to the Scheduled Castes/Scheduled Tribes from amongst persons of ability and integrity and who have served the cause of women or have had experience in law or administration concerning the advancement of women on or democras or leadership of any voluntary organisation for women fer protection and premotion of common interest of women.
 - (4) A Member-Secretary, to be nominated by the State Government, who shall be-
- (i) an expert in the field of management, organisational structure of sociological movement, or
- (ii) an officer who is a member of a Civil Service of the State or holds a civil post under the State and has or eldered was with appropriate experience. service er, the Chair-brench at may be

office and conditions of service of Chairperson and Members.

- Term of 4. (1) The Chairperson and every Member shall held office for such period not exceeding three years, as may be specified by the State Government in this behalf.
- (2) The Chairperson or a Member other than the Member-Secretary may, by writing and addressed to the State Government, resign from the office of the Chairperson, as the case may be, of the Member at any time. s appoint the the

ad cam as the formal distribution of the same of the s

- (3) The State Government shall remove a person from the office of the Chairperson or the Member if that person-3. (1) The State Coveragens
 - (a) becomes an undischarged insolvent;
- (b) is convicted and sentenced to imprisonment fer an offence which in the opinion of the State Government involves moral turpitude;
 - (c) becomes of unsound mind and stands so declared by a competent court;
 - (d) refuses to act or becomes incapable of acting;
- commission, absent from three consecutive meetings of the Commission; or m amongst persons
- on born evad (f) in the opinion of the State Government, has so abused the position of Chairperson or Member as to render that person's countries to the public interest: to render that person's continuance in office detrimental

Provided that no person shall be removed under this opportunity of being heard in the matter.

State or holds a civil p

(2) The Chairperson or a Member other than the

Member-Secretary men, Do welling

- the field of management, organisa-(4) A vacancy caused under sub-section (2) or otherwise shall be filled by fresh nomination.
 - (5) The remuneration and allowances payable to and the other terms and conditions of service of, the Chairperson and Members shall be such as may be prescribed.

4. (1) The Chairperson and

other em-ployees of the Commi-

and addressed to

usder the state

every blember shall held office

- Officers and 5. (1) The State Government shall provide the Commission with such officers and employees as may be pecessary for the efficient performance of the functions of the Commission under this Act.
- (2) The remuneration and other allowances payable to and the other terms and conditions of service of the officers and other employees appointed for the purpose of the commission shall be such as may be prescribed.

Remunera6. The remuneration and other allowances payable to tion and the Chairperson and Members and the administrative exorder allowances to be penses, including allowances and pensions payable to the paid out of officers and other employees referred to in section 5, shall be paid out of the grants referred to in sub-section (1) of section 11.

Vacanties, 7. No act or proceeding of the Commission shall be etc. nor to questioned or shall be invalid on the ground merely of the proceedings existence of any vacancy or defect in the Constitution of the of the Com-Commission

- Committees 8. (1) The Commission may appoint such committees as may be necessary for acaling with such special issues as may be taken up by the Commission from time to time.
- (2) The Commission shall have the power to co-opt as members of any committee appointed under as members of any committee appointed under sub-section (1) such number of persons, who are not Members of the Commission, as it may think fit and the persons so co-opted shall have the right to attend the meetings of the committee and take part in its proceedings but shall not have the right to vote.
- (3) The persons co-opted under sub-section (2) shall be entitled to receive such allowances for attending the meeting of the committee as may be prescribed.

Procedure Commission.

9. (1) The Commission or a committee thereof shall to be regularized by the such time and place as the Chairperson may think fit.

(ii) non-implementation of laws spaced to provide provide protection to worden and also to cohieve the po-

- (2) The Commission shall regulate its own procedure and the procedure of the committees thereof.
- (3) All orders and decisions of the Commission shall be authenticated by the Member-Secretary or any other officer of the Commission only authorised other officer of the Commission auly authorised by the Member-Secretary in this behalf.

CHAPTER-III

FUNCTIONS OF THE COMMISSION

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- Functions 10. (1) The Commission shall perform all or any of the following functions, namely:-
- (a) investigate and examine all matters relating to the safeguards provided for women under the Constitution and other laws: but merely of the
- (b) present to the State Government, annually and at such other times as the Commission may deem fit, reports upon the working of these safeguards;
- (c) make in such reports recommendations for the effective implementation of those safeguards for improving the conditions of women by the State;
- (d) review, from time to time, the existing provisions of the Constitution and other laws affecting women and recommend amendments thereto so as to sug" gest remedial lagislative measures to meet any and year a language, inadequacies of shortcomings in such legisadi son line marine lations ;
- (e) take up the cases of violation of the pravisions of the Constitution and of other laws selating to women with the appropriate authorities;
- (f) look into complaints and take suo moto notice of - offer for appropriate matters relating to:-
 - (i) deprivation of women's rights;

ead the procedure of the committees thereof.

- (ii) non-implementation of laws enacted to provide protection to women and also to achieve the objective of equality and development; maistee thereof shall
- 13 179 [1] de decisions, guidelines or instructions, aimed at mitigating hardships and ensuring welfare and providing relief to women and take up the issues arising out of such matters etubecorg needs and with appropriate authorities;
- (g) call for special studies or investigations into specific problems or situations arising out of discrimination and atrocities against women and identify the per-Secretary or any constraints so as to recommend strategies for their beginding the hold removal:

- (h) undertake promotional and educational research so as to suggest ways of ensuring due representation of women in all spheres and identify factors responsible for impeding their advancement, such as, lack of access to housing and basic service, inadequate support services and technologies for reducing drudaery and occupational health hazards and for increasing their productivity;
- (i) participate and advice on the planning process of socio-economic development of women;

(j) evaluate the progress of the development of women under the State;

- (k) inspect or cause to be inspected a jail, remand home, women's institution or other place or custody where women are kept as prisoners or otherwise, and take up with the concerned authorities for remedial action if found necessary;
- (1) fund litigation involving issues affecting a large body of women;
- (m) make periodical reports to the Government on any matter pertaining to women and in particular various difficulties under which women toil;
- (n) any other matter which may be referred to it by State Government.
- (2) The State Government shall cause all the reports referred to in clause (b) of sub-section (l) to be laid before the State Legislature along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the State and the reasons for the non-acceptance if any, of any of such recommendations.
 - (3) The Commission shall, while investigating any matter referred to in sub-clause (i) or clause (f) of sub-section (l), have all the powers of the civil court trying a suit and, in particular in respect of the following matters, namely:—
 - (a) summoning and enforcing the attendance of any person from any part of Assam and examining bim on oath;
 - (b) requiring the discovery and production of any document;
 - (c) receiving evidence on affidavits;
 - (d) requisitioning any public record or copy thereof from any Court or office;
 - (e) issuing Commissions for the examination of witnesses and documents; and
 - (f) any other matter which may be prescribed.

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FINANCE, ACCOUNTS AND AUDIT

Grants by 11. (1) The State Government shall after due appropriate State tion made by State Legislature in this behalf, pay to the Government. Commission by way of grants such sums of money as the State Government may think at fer being utilised for the purpose of this Act.

(2) The Commission may spend such sums as it think fit for performing the functions under this Act and such sums shall be treated as expenditure payable out of the grants referred to in sub-section (1).

Accounts

- 12. (1) The Commission shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the State Government in consultation with the Accountant General of Assam.
- (2) The Accounts of the Commission shall be audited by the Accountant General at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Commission to the Accountant General of Assum.
- (3) The Accountant General or any person appointed by him in connection with the audit of the accounts of the Commission under this Act shall have the same rights and privileges and the authority in connection with such audit as the Accountant General generally has in connection with the audit of Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Commission.
- (4) The accounts of the Commission, as certified by the Accountant General or any other person appointed by him in this behalf, together with the audit report thereon shall be forwarded annually to the State Government by the Commission.
- Annual 13. The Commission shall prepare in such form and at report.

 such time, for each financial year, as may be prescribed, its annual report giving a full account of its activities during the previous financial year and forward a copy thereof to the State Government.
- Annual 14. The State Government shall cause the annual report report and together with a memorandum of action taken on the recomaudit report mendations contained therein, in so far as they relate to the to be laid State Government, and the reasons for the non-acceptance, before the if any, of any of such recommendations and the audit report to be laid as soon as may be after the reports are received, before the Assembly.

CHAPTER-V MISCELLANEOUS

Chairperson, 15. The Chairperson, the Members, officers and Member other employees of the Commission shall be deemed and staff of to be public servants within the meaning of Section Central Act, sion to be 21 of the Indian Penal Code.

45 of 1860. public servents.

State Go- 16. The State Government shall consult the vernment to Commission on all major policy matters affecting consult Com-women.

Power to make rules. 17. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely:—

(a) remuneration and allowances payable to, and the other terms and conditions of service of the Chairperson and Members under sub-section (5) of Section 4 and officers and other employees under sub-section (2) of Section 5;

(b) allowances for attending the meetings of the committee by the co-opted person under subsection (3) of Section 8;

(c) other matters under clause (f) of sub-

section (3) of Section 10;

(d) the form in which the annual statement of accounts shall be maintained under sub-section (i) of Section 12;

- (e) the form in, and the time at which the annual report shall be prepared under Section 13;
- (f) any other matter which is required to be, or may be, prescribed.

Repeal and 18. (1) The Assam State Commission for Women Assam Ordinance, 1993 is hereby repealed.

Repeal and Ordinance, 1993 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

K. LASKAR, Secretary to the Govt. of Assam, Legislative Department.

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